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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 1838 of 1993

L.P.Singh Applicant.

Versus

Union of India & ors. Respondents.

Hon'ble Mr. Mahraj Din, Member-J

Hon'ble Mr. S.Das Gupta, Member-A

(By Hon'ble Mr. Mahraj Din, A.M.)

The applicant has filed this application seeking the relief of direction to the respondents to enter his name in Live Casual Labour Register. The applicant claims to have worked under the Station Master, Somna as Hot Weather Waterman w.e.f. 16.4.1984 to 15.8.1984. As such the total period for which he worked, comes to 121 days (Annexure A-1). He was put off duty on 15.8.1984. Now, he has approached this Tribunal seeking the relief as mentioned above.

2. The applicant has produced a certificate of Station Master, Somna (Annexure A-1) who certified that the applicant worked as Hot Weather employee from 16.4.1984 to 15.8.1984 (121 days). The applicant has filed the copy of judgement of the Principal Bench and delivered in O.A. Nos. 1994, 1129, 1585, 1858, 2183, 2325 of 1990, 1820, 1690, 1691, 1841, 2136 of 1991, 2158, 2192 of 1989 and 1688 of 1991, decided on February 12, 1992. These were also the cases for regularisation of Hot Weather Watermen serving in the Railways. Principal Bench, in these cases took the view that the Hot Weather Watermen were employed as Casual Labourers and the directions were issued to the

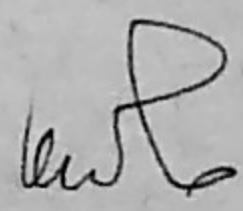
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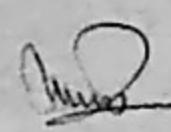
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respondents to prepare a scheme for their absorption. As has already been stated above, that the Principal Bench pronounced the judgement on 12.2.1992; therefore, the applicant has pleaded that when he came to know about the judgement of the Principal Bench, he filed the application seeking the relief of his absorption.

3. It has been pointed out on behalf of the applicant that the applicant submitted representation asking the respondents to provide the employment (Annexure A-3, A-4 & A-5). It is to be noticed that these representations were submitted before the judgement (supra) of the Principal Bench came in existence. The applicant may, however, submit a fresh representation with reference to the pronouncement made by the Principal Bench in the aforesaid cases within a period of one month from today and on receipt of the representation of the applicant, the respondents shall dispose of the same within a period of 3 months as per Rules and by speaking order. The O.A. is disposed of at admission stage.



Member-A



Member-J

Allahabad Dated: 2.4.1994

/jw/